

**Court No. - 16**

**1. Case :-** BAIL No. - 9068 of 2020

**Applicant :-** Laxmi Sinha

**Opposite Party :-** State of U.P.

**Counsel for Applicant :-** Pradeep Kumar Rai, Devansh Mishra, Hari Om Shukla, Prakarsh Pandey, Praveen Kumar Shukla

**Counsel for Opposite Party :-** G.A., A.K. Singh, A.S. Parihar, Maitreyee Singh

**2. Case :-** BAIL No. - 9518 of 2020

**Applicant :-** Om Prakash Tripathi

**Opposite Party :-** State of U.P.

**Counsel for Applicant :-** Pradeep Kumar Rai, Prakarsh Pandey

**Counsel for Opposite Party :-** G.A., Avanindra Singh Parihar, Avinash Kumar Singh, Devendra Kumar Rai, Maitriyee Singh

**Hon'ble Dinesh Kumar Singh, J.**

1. Present bail applications have been filed seeking bail in FIR No.0105 of 2020 under Sections 120B, 406, 409, 420, 467, 468, 471, 506 IPC, Police Station Sarojini Nagar, Lucknow.

2. The complainant and the accused are close relatives. The case involves regarding alleged misappropriation of funds of a trust run by the complainant.

3. Learned counsel for the accused-applicants as well as the complainant both submit that there is likelihood of this matter getting settled, if it is referred to Mediation and Conciliation Centre of this Court.

4. Learned counsel for the accused-applicant submits that the accused-applicants may be enlarged on interim bail for a period of one and a half month and during this time they will strive to get the matter amicably settled through the process of mediation before this Court.

5. Considering the aforesaid request of the counsels representing the parties, the accused-applicants are admitted on interim bail for a period of one and a half month from the date of their respective release on furnishing personal bond and two sureties of like amount to the satisfaction of the trial Court.

6. The complainant as well as the accused-applicants will deposit a sum of Rs.5,000/- each before the Mediation and Conciliation Centre of this Court.

7. The accused-applicants and the complainant are directed to remain present before the Mediation Centre of this Court on 10.02.2021.
8. Learned Mediator is requested to conclude the mediation proceedings preferably within a period of one month and submit a report thereof.
9. List this bail application for further consideration on 13.03.2021.

**Order Date :-** 28.1.2021

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